

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:5076  
ANSWERED ON:05.09.2011  
RATIFICATION OF ILO CONVENTIONS  
Sayeed Muhammed Hamdulla A. B.

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether the trade unions in the country have been repeatedly calling the Government's attention to the need to ratify two crucial conventions of the International Labour Organisation (ILO) (No. 87 and 98);
- (b) whether these conventions have been ratified by more than 160 countries; and
- (c) if so, the reasons for not ratifying these two conventions by the Government despite being a founder-member of the ILO?

**Answer**

MINISTER OF LABOUR AND EMPLOYMENT(SHRI MALLIKARJUN KHARGE)

(a): Yes, Madam.

(b): Convention No. 87 has been ratified by 150 countries and Convention No.98 has been ratified by 160 countries.

(c): The Government employees in our country "enjoy exceptionally high degree of job security flowing from article 311 of our constitution". They have also been provided with alternative grievance redressal mechanisms like Joint Consultative Machinery, Central Administrative Tribunal etc. The ratification of Conventions Nos. 87 & 98 would involve granting of certain rights that are prohibited under the statutory rules, for the Government employees, namely, to strike work, to openly criticize Government policies, to freely accept financial contribution, to freely join foreign organizations, etc.